

NPPA is effectively monitoring the prices of scheduled as well as non-scheduled medicines under DPCO, 2013 so that these formulations are available to public at ceiling prices notified and no manufacturer of non-scheduled formulations can increase more than 10% in price as per provisions of DPCO, 2013. It takes action against companies found overcharging the consumers based on the references received from the State Drugs Controllers/individuals, samples purchased from the open market, reports from market based data and complaints reported through the grievance redressal websites; 'Pharma Jan Samadhan' and 'Centralized Public Grievance Redress and Monitoring System (CPGRAMS)'.

(c) and (d) Public health being a State subject, the primary responsibility of management of hospitals lies with the State/Union Territory Governments. However, the National Council for Clinical Establishments, Ministry of Health and Family Welfare (MoH&FW) has approved a standard list of medical procedures and a standard template for costing of medical procedures and the same have been shared with the States for appropriate action.

Benefits of subsidy on fertilizers to farmers

‡363. SHRI NARAYAN RANE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the farmers are getting expected benefit of subsidy on fertilizers and if so, the details thereof;

(b) whether some companies manipulate to show lesser production capacity and get hefty amount of subsidy on the basis of percentage production;

(c) if so, the details thereof and the action taken by Government in this regard; and

(d) the steps taken to ensure that the maximum benefits of subsidies go to the poor and marginal farmers?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (RAO INDERJIT SINGH): (a) Urea is sold at a Maximum Retail Price (MRP) statutorily fixed by the Government of India which is at present ₹ 5360/- per metric tone (exclusive of Central/State levies and other charges). The difference between the delivered cost of fertilizers at farm gate and net market realization by the urea units is given as subsidy to the urea manufacturer/importer by the Government of India.

‡Original notice of the question was received in Hindi.

The Government has implemented Nutrient Based Subsidy Policy w.e.f. 1.4.2010 for Phosphatic and Potassic (P&K) Fertilizers. Under the policy, a fixed amount of subsidy, decided on annual basis, is provided on 1 subsidized P&K fertilizers depending on their nutrient content. Under this policy, MRP is fixed by fertilizer companies as per market dynamics at reasonable level which is monitored by the Government.

Accordingly, any farmer who is buying these fertilizers is getting benefits of subsidy.

(b) No, Sir.

(c) In view of (b) above, doesn't arise.

(d) The price of urea is administered and the MRP of P&K fertilizers fixed by the companies are after adjusting subsidy provided by the Government. Any sale over and above the printed MRP is a punishable offence under the Essential Commodities Act, 1955. The State Governments have the responsibility to ensure that the farmers get the subsidized fertilizers on the MRP. State Governments are authorized to take punitive action against any company/firm/person found selling subsidized fertilizers over and above the printed MRP. Besides, the Government is also analyzing the yearly audited cost data submitted by the P&K fertilizers companies to verify the reasonableness of MRP of these fertilizers fixed by the fertilizers companies.

Suggestions for key administrative reforms

364. DR. VINAY P. SAHASRABUDDHE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Ministry has implemented any key administrative reform pertaining to the functioning of departments under it during the last three years and if so, the details thereof;

(b) whether the Ministry has received any suggestions from public or Members of Parliament (MPs) pertaining to key reforms during the last three years and if so, the details thereof; and

(c) the number of such suggestions, if any, that were accepted and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (RAO INDERJIT SINGH): (a) In Department of Fertilizers, Department of